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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Now Delhi, the 21st September, 1978

NOTIFICATION
INCOME TAX

No.2516(F.No.404/90/77-ITCC): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri M.E.VENKATA RAO being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri M.E.VENKATA RAO takes over charge as Tax Recovery Officer.

Sd/-
(H. VENKATARAMAN)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA.

The Manager,
Government of India Press,
NEW DELHI.

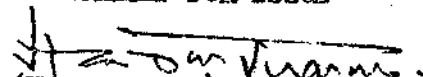
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(H.D. SHARMA)
ASSTT. DIRECTOR(RS&P).

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* SHARMA *